

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 50078 of 2017

(Arising out of Order-in-Appeal No. 332(AK)ST/JPR/2016 dated 29.08.2016 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Jaipur)

M/s Govind Ram Kumawat

27-A, Shriram Nagar,
Kalwar Road
Jaipur, Rajasthan

....Appellant

Versus

**Commissioner of Central Excise And
Customs, Central Goods And Service Tax,
Jaipur I**

NCR Building, Statute Circle,
C-Scheme, Jaipur
Rajasthan-302005

...Respondent

APPEARANCE:

None for the Appellant
Shri Ravi Kapoor, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)

Date of Hearing/ Decision: March 07, 2023

FINAL ORDER NO. 50311/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)